Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

OSP No. 3 of 2013

Dated: 2nd May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

M/s. G.R. Sponge & Power Ltd.

....Petitioner (s)

Versus

Chhattisgarh State Electricity Regulatory Commission.... Respondent(s)

& Anr.

Counsel for the Petitioner(s) : Mr. Raunak Jain, Advocate

Counsel for the Respondent (s): Mr. K.Gopal Choudhary

Mr. Arun Bhatnagar (Rep.) for R-2

Mr. Anand K Ganesan

Ms. Swapna Seshadri for R-1

<u>ORDER</u>

It is pointed out by the learned counsel for the Commission that since the reply has been filed now by the Petitioner before the State Commission in compliance with the directions given by this Tribunal the State Commission will continue the proceedings to dispose of the matter as early as possible.

The learned counsel for the Respondent No.2 prays that our observation in the Order dated 22.03.2013 that "some of the particulars in the bills issued by the distribution licensee are not correct" has to be deleted since they issued the bills only on the instructions issued by the

2

Commission and as such the particulars mentioned in the bills cannot

be said to be incorrect.

On the other hand, the learned counsel for the Petitioner submits

that some of the particulars in the bills are not correct.

Any how, we are not inclined to go into the correctness of the

statement of the learned counsel for the Petitioner with regard to the said

observation made in the Order dated 22.03.2013, as the said observation

cannot be considered to be our finding as against the distribution

licensee.

In view of the fact that the reply has already been filed by the

Petitioner, the State Commission is directed to dispose of the matter as

far as the petitioner is concerned as expeditiously as possible.

It is made clear that the bills referred to in the letter will be subject

to the outcome of the result of the petition to be decided by the State

Commission.

With these observations, the petition is disposed of.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam) Chairperson

ts/pg